

[3418]

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

THURSDAY, THE SEVENTEENTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 28836 OF 2024

Between:

Gaddam Deekshita, D/o Gaddam Prathap, Aged 19 yrs., Occ. Student, R/o
H.No.6-4-498, Flat No.204, Maruthi Mansion, Krishnanagar Colony,
Bhoiguda, Secunderabad, Telangana State-500 003.

...PETITIONER

AND

1. The State of Telangana, Rep by its principal secretary Health , Medical and Family Welfare Department, Secretariat, Hyderabad, Telangana State.
2. Kaloji Narayana Rao University of Health Sciences, Represented by its Registrar, Warangal, Tealangana State.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue writ, order, direction more particularly one in the nature of Writ of Mandamus, declaring the action of the respondents, particularly the action of the 2nd respondent university in not considering the petitioner request for on-line registration for admission into MBBS/ BDS course under Management Quota even though she is fully eligible and entitled under Management Quota 'C' (NRI) for the Academic Year 2024-2025 in the next phase of counseling as illegal, arbitrary, unjust, contrary to Right to Education Act and in violation of Article 14, 19(1)(g) and 21 of the Constitution of India and consequently direct the respondents to consider and permit the petitioner to upload online application for admission into MBBS and BDS Courses under Management Quota 'C' (NRI) for the Academic Year 2024-2025 in the next phase of counseling in the interest of justice.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to DIRECT the respondents to consider the petitioners request for online registration under Management Quota C NRI Category for the Academic Year 2024-2025 for admission into MBBS/BDS Course in next phase of counseling pending disposal of the Writ Petition.

Counsel for the Petitioner: SRI P.VENKANNA

**Counsel for the Respondent No.1: GP FOR MEDICAL HEALTH & FAMILY
WELFARE**

**Counsel for the Respondent No.2: SRI G.RAVI FOR SRI A.PRABHAKAR RAO,
SC FOR KNRUHS**

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT PETITION No.28836 of 2024

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. P. Venkanna, learned counsel for the petitioner.

Mr. G. Ravi, learned counsel represents Mr. A. Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences (hereinafter referred to as 'the University') representing respondent No.2.

2. With the consent of the parties, the matter is heard finally.

3. In this writ petition, the petitioner *inter alia* has prayed for the following relief:

“For the reasons stated in the accompanying affidavit, the petitioner herein prays that this Hon'ble Court may be pleased to issue any writ, order or

direction, more particularly one in the nature of writ of Mandamus declaring the action of the respondents particularly the action of the 2nd respondent University in not considering the petitioner request for on-line registration for admission into MBBS/BDS course under Management Quota even though she is fully eligible and entitled under management quota "C" (NRI) for the academic year 2024-25 in the next phase of counseling as illegal, arbitrary, unjust, contrary to Right to Education Act and in violation of Article 14, 19(1)(g) and 21 of the Constitution of India and consequently direct the respondents to consider and permit the petitioner to upload online application for admission into MBBS and BDS courses under Management Quota "C" (NRI) for the academic year 2024-25 in the next phase of counselling in the interest of justice and pass such other order or orders as the Hon'ble Court may deem fit and proper in the circumstances of the case."

4. Learned counsel for the petitioner submitted that inadvertently the petitioner could not register for

admission under management quota "C" (NRI) category. Therefore, the University is not permitting the petitioner to seek admission under Management Quota in "C" (NRI) category. He further submitted that the petitioner be granted liberty to submit a representation to the University and the University be directed to decide the said representation in a time bound manner.

5. Learned Standing Counsel for the University submitted that the last date of registration was 23.08.2024 and thereafter, merit list has been prepared, which shall be published at the time of indicating the web options. However, it is fairly submitted by him that in case the petitioner submits a representation, the same shall be dealt with by the University in accordance with law.

6. In view of the aforesaid submission and in the peculiar facts of the case, the Writ Petition is disposed of with liberty to the petitioner to submit a representation before the University with regard to her grievance.

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Needless to state that in case such a representation is made, the University shall decide the same within a period of three (03) days thereafter. It is made clear that this Court has not expressed any opinion on the merits of the matter.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

**SD/- N.SRIHARI
ASSISTANT REGISTRAR**

//TRUE COPY//

SECTION OFFICER

To

1. The Principal Secretary Health , Medical and Family Welfare Department, Secretariat, Hyderabad, State of Telangana.
2. The Registrar, Kaloji Narayana Rao University of Health Sciences, Warangal, Tealangana State.
3. One CC to SRI P.VENKANNA, Advocate [OPUC]
4. Two CCs to GP FOR MEDICAL HEALTH & FAMILY WELFARE, High Court for the State of Telangana, at Hyderabad. [OUT]
5. One CC to SRI A.PRABHAKAR RAO, SC FOR KNRUHS [OPUC]
6. Two CD Copies

PSK.



CC TODAY

HIGH COURT

DATED:17/10/2024

ORDER

WP.No.28836 of 2024



DISPOSING OF THE WRIT PETITION
WITHOUT COSTS.

(9)
17/10/24
DJ